



ITEM NO.6

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14489/2023

(Arising out of impugned final judgment and order dated 05-10-2023 in CRLMA No. 15242/2023 passed by the High Court of Gujarat at Ahmedabad)

TUSHARBHAI RAJNIKANTBHAI SHAH

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(IA No.231361/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.231360/2023-EXEMPTION FROM FILING O.T. and IA No.231362/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 08-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s)

Mr. Iqbal Syed, Sr. Adv.
Mr. Mohammad Aslam, AOR
Mr. Vishrut Bhandari, Adv.
Mr. Aniq Qadri, Adv.
Mr. Prithu Parimal, Adv.
Mr. Aaman Syed, Adv.
Mr. Sunil Kumar Singh, Adv.
Mr. Avinash Kumar Bharti, Adv.
Mr. Dr. Ram Kishor Chaudhary, Adv.
Mr. Krishna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Perusal of the impugned order would reveal that the High Court has not even considered the case on merits.

2. In that view of the matter, issue notice, returnable in four weeks.

3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.

4. By way of ad interim order, in the event of arrest petitioner be released on bail in connection with FIR being No.11210068230266 dated 21.07.2023 registered with Vesu Police Station, Surat City, subject to him executing personal bonds for a sum of Rs.25,000/- (Rupees Twenty Five Thousand only), with one or more sureties in the like amount.

5. However, the petitioner is directed to cooperate with the investigation and report to the Investigating Officer as and when directed to do so.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)